## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:3252 ANSWERED ON:14.12.2011 INDIA S RANK IN INTEGRAITY INDEX Rathwa Shri Ramsinhbhai Patalbhai

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the country has slipped downward in several places in an integrity ranking brought out by an organisation called the Transparency International;
- (b) if so, the details thereof;
- (c) the contributing factors which have made the sacle of integrity worse in the country;
- (d) the plans or action taken by the Government to give a boost to the image of the country in terms of its integrity level;
- (e) whether the Government is concerned about the deteriorating image of the country due to revelation of corruption cases involving high ranking officials in the country; and
- (f) if so, the specific action taken by the Government in this regard?

## Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a) & (b): Transparency International India (TII) publishes the Corruption Perception Index (CPI) annually ranking countries "by their perceived levels of corruption, as determined by expert assessments and opinion surveys". The CPI ranks countries/territories based on how corrupt their public sector is perceived to be. It is composite index, a combination of polls, drawing on corruption- related data collected by a variety of institutions.

The agency has placed India at 95th rank in 2011 as compared to 87th rank in 2010.

- (c): According to the Press-release of the TII, perception about corruption in India seems to have increased primarily due to the ongoing movement for the enactment of an effective Lokpal and alleged corrupt practices in a series of scandals involving the sale of telecom licenses, preparations for the Commonwealth Games, a land scam involving high level military officers, improper property loans made by state-owned financial institutions and the Wikileaks reports.
- (d) to (f): Corruption thrives where transparency is lacking, procedures are complicated, discretion of a high order is permitted and where there is a demand supply gap. The Central Government is tackling these situations by encouraging greater transparency, introducing simplified procedures and reducing scope for discretion. The Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption" and has taken serveral steps to combat corruption. These include:-
- (i) Issue of Whistle Blowers Resolution, 2004 and the introduction of the Public Interest Disclosure and Protection to Persons making the Disclosure Bill, 2010 in Parliament;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
- (iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; Similar instructions have been issued by the Central Government on 16th June 2009 advising the State Governments to adopt Integrity Pact in major procurements;
- (vi) Introduction of e-Governance and simplification of procedures and systems;
- (vii) Issuance of Citizens Charters;
- (viii) Acceptance of the First Report of the Group of Ministers to consider measures that can be taken by the Government to tackle

## corruption;

- (ix) Introduction of the Lokpal Bill, 2011 in the Lok Sabha;
- (x) Ratification of United Nations Convention Against Corruption (UNCAC);
- (xi) Introduction of the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011 in the Lok Sabha;
- (xii) Introduction of the Judicial Standards and Accountability Bill, 2010 in the Parliament;
- (xiii) Placing of details of immovable property returns of all Members of the All India Services and other Group 'A' officers of the Central Government in the public domain.